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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No.219 of 2010

Padmakanta Mallick and others Applicants
Versus
Union of India & Others Respondents
.....

Order dated: 05-05-2010.

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

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Heard Ms.Bharati Dash, Learned Counsel appearing for the Applicants and Mr. A.Kanungo, Learned Counsel representing for BSNL and perused the materials placed on record.

2. MA No.216 of 2010 filed by the Applicants seeking permission of this Tribunal to prosecute this MA stands allowed and is accordingly disposed of.
3. The claim of the Applicants is that as per Annexure-A/1 dated 03.10.2003 they should have been regularized by now as they are covered under the said Policy enunciated by the BSNL Corporate Office and they are out of the 455 casual laboures who are found to have been eligible for regularization. Learned Counsel for the Applicants submits that in spite of representations made by some of the applicants at Annexure-A/6 series, the BSNL authorities have not responded so far.
4. Since the submission of the Learned Counsel for the Applicants are based on the policy letter issued by the BSNL regarding regularization and the representations at Annexure-A/6 series have been made by individual applicants some time in 2008, by now a decision on the representations should have been communicated to them. In the absence of that the applicants have approached this Tribunal for a direction to implement the policy directive as at Annexure-A/1.

5. In view of the above background of the case, it would be ~~for~~ ⁱⁿ the fitness of things that direction be issued to Respondent No.2 to consider the pending representations

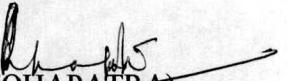
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and pass a reasoned order within two months from the date of receipt of a copy of this order.

Ordered accordingly.

6. With the above observation and direction without going into the merits of the matter, as agreed to by Learned Counsel for both sides, this OA is disposed of at this admission stage.

7. As prayed for by the Learned Counsel for the Applicants, copies of this order along with OA be sent to the Respondent No.2 by post for compliance at the cost of the Applicants for which Learned Counsel for the Applicants undertakes to deposit the cost of the postal requisites within seven days.


(C.R. MOHAPATRA)
MEMBER (ADMN.)